NATIONAL COMPANY LAW TRIBUNAL SPECHLBENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/10/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIG, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/594/ (IB)/2017

NAME OF THE PETITIONER(S)

: MATESHWARI OIL PRODUCTS

NAME OF THE RESPONDENT(S)

: DHARANII COTTON MILLS PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

RUNABA GUPTA

ADVIGLATE - PETITIONER

ORDER

Counsel for petitioner present and filed an application u/s 9 of the IBC, 2016. We have perused the application alongwith the records placed on file. There is compliance of service of notice u/s Sec.8 and Sec.9 (3) (c) but affidavit filed under Sec.9 (3) (b) is not correct. Therefore, the counsel for the petitioner is directed to rectify the defect within 7 days by filing a fresh affidavit in compliance to Sec.9 (3) (b) of IBC, 2016. Counsel for petitioner submitted that as per the relevant rules, copy of the petition was served on the Corporate Debtor and proof of the same is placed on the file. However, in order to satisfy the requirements of the principles of natural justice, a short notice shall be issued by the Registry to the Corporate Debtor for his appearance before this Bench. Counsel for petitioner is also directed to send a private notice alongwith copy of the petition to the Registered Office of the Corporate Debtor and file proof of the same by way of an affidavit by the next date of hearing. Put up on 25.10.2017 at 10.30 A.M.

Ch. Mohd Sharief Tariq Member (Judicial)